

for houses can be met without causing much hardship to the employees of the Project.

(b) 1900 employees of the Project, both supervisory and non-supervisory, have already been provided with residential quarters. About 100 applications for quarters are on the waiting list.

SHRI MAHESWAR NAIK: May I know when these applicants are likely to be accommodated in the quarters?

SARDAR SW ARAN SINGH: In the course of the next three months or so, Sir.

SHRI MAHESWAR NAIK: May I know whether amenities like light and water are now completely provided?

SARDAR SWARAN SINGH: I will suggest that the hon. Member might pay a visit to the place. Electric light there is plentiful and so is water.

JABALPUR CANTONMENT BOARD

*607-A. SHRI AMOLAKH CHAND: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that all the elected Members of the Jabalpur Cantonment Board, including the Vice-President, have resigned from the Board; and

(b) if so, what are the reasons for such wholesale resignations.

THE DEPUTY MINISTER OF DEFENCE (SHRI K. RAGHURAMAIAH) : (a) One out of seven elected members, resigned in June 1957 and five others including the Vice-President submitted their resignations recently-

(Originally Unstarred Question No. 1539, this Question was later transferred to the list of Starred Questions.

(b) The member who resigned in June 1957 did so on the ground that certain improvements which he wanted were not agreed to. The five members who resigned recently did so on account of the alleged ungentlemanly and discourteous behaviour of the President of the Cantonment Board towards the elected members and also towards the public of the Cantonment who had gone on deputation to him to make certain representations against the Cantonment Executive Officer, Jabalpur.

SHRI AMOLAKH CHAND: May I know whether the Government is aware that a complete hartal was observed in the Cantonment area on the 20th August and that a peaceful procession was taken out which terminated in a huge mass meeting?

SHRI K. RAGHURAMAIAH: Sir, I take note of the statement of the hon. Member.

SHRI AMOLAKH CHAND: Is the Government aware that the reason for this was that, when a deputation went to the residence of the President on the *Janmashtami* day to represent against the high-handedness of the Executive Officer, the President remarked, if they considered his residence as the residence of the Prime Minister so that people could walk in at their discretion and it was a *Janmashtami* procession which had come to seek redress?

SHRI K. RAGHURAMAIAH: We have received information somewhat on those lines and the General Officer Commanding, Southern Command, has been directed by the Government to make enquiries into this and give an early report.

SHRI AMOLAKH CHAND: May I know when this enquiry was instituted and what is the present state as to this enquiry?

SHRI K. RAGHURAMAIAH: We have asked him to report to us as early as he can.

SHRI V. K. DHAGE: Is it a fact, Sir, that the Executive Officer impounded a hundred cattle and that was the cause for the dissatisfaction of the people?

SHRI K. RAGHURAMAIAH: May I say, Sir, that there is another question about this impounding of cattle? Perhaps, we might deal with this when it comes.

SHRI V. K. DHAGE: Is it a fact Sir, that the Government received a memorandum from the five people who resigned from the Board?

SHRI K. RAGHURAMAIAH: We have, as I said, Sir, received information on the lines indicated in very great detail, by the hon. Member there and the whole matter is under investigation.

DR. RAGHUBIR SINH: I wanted to know this in answer to the first supplementary question. The hon. Deputy Minister said that he took note of the information given by Shri Amolakh Chand. May I know, Sir, whether a letter was not addressed to the hon. Defence Minister in this respect by the Sang-harsh Samity, Jabalpur Cantonment Board?

SHRI K. RAGHURAMAIAH: Sir, I cannot say off-hand whether that particular letter has been received. But I have mentioned that we have received information on the lines already indicated in the House.

DR. R. B. GOUR: Sir, the hon. Deputy Minister says that they have received information. I want to know whether they have received a memorandum signed by the people who have resigned, including a Member of this House to this effect and what steps they have taken on that memorandum?

SHRI K. RAGHURAMAIAH: Sir, I take the information from the Member.

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MR. DEPUTY CHAIRMAN: Has a memorandum been received? That is what he asks.

SHRI K. RAGHURAMAIAH: I cannot say off-hand whether that particular memorandum has been received.

DR. R. B. GOUR: May I ask the hon. Deputy Minister whether, in view of the boycott of the elections that these people have declared, they will think in terms of postponing the impending elections in October to the Cantonment Board until this enquiry is completed and the people are satisfied?

SHRI K. RAGHURAMAIAH: May I submit, Sir, that the whole matter is under investigation and the question of Government's taking a decision on the various aspects will arise only after the Government has received the report and had an opportunity to know what exactly had happened?

SHRI AMOLAKH CHAND: May I know, Sir, if the election to the Cantonment Board is going to be held in October and whether the enquiry would be completed before it and whether the people have decided to boycott the election if they are not satisfied?

SHRI K. RAGHURAMAIAH: We have asked for an early report and we will see that the report comes sufficiently in good time to take some decision on it.

GRANTS TO THE TABLE TENNIS FEDERATION OF INDIA

*608. SHRI AMOLAKH CHAND: Will the Minister of EDUCATION AND SCIENTIFIC RESEARCH be pleased to state whether the All India Council of Sports has recently recommended any grants to the Table Tennis Federation of India for sending teams to Manila and Stockholm?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SCIENTIFIC RESEARCH (DR. K. L. SHRIMANI): The Council has recom-